

Serial No. & Order	Date of Order	Order with Signature
7.3.97	<p>It is submitted on behalf of learned counsel for the petitioner that he is ill and the matter is taken up on 10.3.1997. It is submitted by learned counsel Shri S.R.Mishra that in the absence of Senior counsel he proposes to argue the matter on admission. As a last chance time is allowed to 10.3.1997.</p> <p style="text-align: right;"><i>Shri S.R.Mishra</i> VICE-CHAIRMAN J.S. MEMBER (JUDICIAL)</p>	<p>M.A.785/96 has been filed for recall of Order dt. 10.12.96. Adjt to 26.12.96 as per memo. For Orders.</p> <p><del>10.3.97</del> 27/1/97 Bench.</p> <p>M.A.785/96 has been filed for recall of order dt. 10.12.96. For Orders.</p>
10.3.97	<p>It is submitted by the learned counsel for the applicant that in this case certain material documents are required to be annexed to the petition. In view of this he wants to withdraw this petition and filed a fresh petition. The prayer is allowed. The petition is dismissed as withdrawn giving liberty to the petitioner to file a fresh application in accordance with the law, if so advised.</p> <p>Learned Addl. Standing Counsel Shri U.B.Mohapatra is present and heard.</p> <p style="text-align: right;"><i>Shri U.B.Mohapatra</i> VICE-CHAIRMAN J.S. MEMBER (JUDICIAL)</p>	<p>Adjt. 14/1/97 Bench.</p> <p><del>10.3.97</del> 16/1/97 Bench.</p> <p><del>10.3.97</del> 16/1/97 Bench.</p> <p>1. Order no.7 may be seen. 2. For admission.</p> <p>Adjt. 19/2/97 Bench.</p> <p>Order &amp; memo be seen. For admission &amp; hearing Adjs to 7.3.97</p> <p><i>6.3.97</i> <i>6.3.97</i> <i>6.3.97</i></p>